

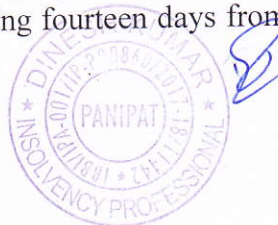
FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF
SHIVALIK COTSYN PRIVATE LIMITED**

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Shivalik Cotsyn Private Limited
2.	Date of incorporation of corporate debtor	23-09-1993
3.	Authority under which corporate debtor is incorporated / registered	RoC-Kanpur
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U17111UP1993PTC015765
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered Office: Delhi Road, Saharanpur, Uttar Pradesh, India PIN -247001
6.	Insolvency commencement date in respect of corporate debtor	27.04.2022 (NCLT order received on 28.04.2022)
7.	Estimated date of closure of insolvency resolution process	24-10-2022 (within 180 days from Insolvency Commencement date)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Dinesh Kumar IBBI/IPA-001/IP00860/2017-18/11442
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Room No. 7, First Floor, Chatarbhuja Leelawati Trust Building, Geeta Mandir Road, Panipat-132 103, Haryana e.mail:dkgc2004@yahoo.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Room No. 7, First Floor, Chatarbhuja Leelawati Trust Building, Geeta Mandir Road, Panipat-132 103, Haryana e.mail:dkgc2004@yahoo.com
11.	Last date for submission of claims	11-05-2022 (14 days from Insolvency Commencement date)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name the class(es) : NIL
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Web link: http://ibbi.gov.in/download (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Shivalik Cotsyn Private Limited** on **27-04-2022**.

The creditors of **Shivalik Cotsyn Private Limited**, are hereby called upon to submit their claims with proof on or before [insert the date falling fourteen days from the appointment of



the interim resolution professional] to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA (Not Applicable).

Submission of false or misleading proofs of claim shall attract penalties.



Date : 29.04.2022
Place : Panipat

Dinesh Kumar
Interim Resolution Professional
IBBI/PA-001/IP00860/2017-18/11442